

ment and whether it is not proper to have a really neutral and independent Commission formed by the law passed by Parliament under the Constitution and which will have no influence on it by the Government?

SHRI S. B. CHAVAN: This is exactly the question which the Government is considering.

[*Translation*]

SHRI DILEEP SINGH BHURIA: Mr. Speaker, Sir, I would like to know from hon. Minister whether the Madhya Pradesh Government has constituted the Human Rights Commission? I would also like to know whether any guidelines have been issued to constitute such commissions in other States also. If so, what are the norms?

SHRI S. B. CHAVAN: The Central Government has not reached on any conclusive decision in this regard. Therefore, the question of issuing guidelines does not arise.

[*English*]

Central Residential Schools for SCs/ STs in Rural Areas

*123. **SHRI G. M. C. BALAYOGI:** Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to set up Central Residential Schools for Scheduled Castes and Scheduled Tribes in rural area;

(b) if so, the number of such schools likely to be set up during 1992; and

(c) the allocation made for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): (a) A Centrally sponsored scheme for establishing Ashram

Schools in Tribal Sub-Plan Areas, has been in operation since 1990-91

(b) and (c). During the year 1991-92, there is an allocation of Rs. 2 crore for the Scheme and the grants have been released for construction of 44 Ashram Schools for STs. Under the Scheme, Central Assistance is provided to the State Governments on 50:50 basis for construction of school buildings and upgradation of existing Ashram Schools.

SHRIG. M. C. BALAYOGI: Mr. Speaker, Sir, the hon. Minister's reply is not clear. I have asked the hon. Minister whether the Government is setting up Central Residential Schools for Scheduled Castes and Scheduled Tribes in rural areas, where as the Minister is saying that a Centrally sponsored scheme is there for establishing Ashram Schools in Tribal Sub-Plan Areas since 1990-91. In the public schools, the results are very good.

[*Translation*]

MR. SPEAKER: Balayogiji, you don't have to readout the question.

[*English*]

You have to ask the question.

SHRIG. M. C. BALAYOGI: Keeping this in view whether the Government is going to set up any Central public school for the upliftment of Scheduled Caste/Scheduled Tribe boys to avoid drop-outs and to give better education in the Ashram schools.

[*Translation*]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Ashram schools were opened in almost all the States. They were specially opened for Scheduled Tribes and they are working well. As far as question of State Government is concerned, 1555 Ashram Schools are working throughout the

country. We have a scheme to open 44 such schools during the year 1991-92.

[English]

SHRI G. M. C. BALAYOGI: This year we are celebrating the Year of Social Justice in memory of great departed leader, Bharat Ratna Dr. B. R. Ambedkar. In view of this, whether the Government is going to set up any university or educational institution in memory of Dr. B. R. Ambedkar?

[Translation]

SHRI SITARAM KESRI: Mr. Speakaer, Sir, there are several such schemes which would be launched on birth centeary celebration of Baba Saheb Ambedkar. Lucknow University has been named after Baba Saheb Ambedkar. Besides, we' have sent a scheme for the Scheduled Caste girls to the Planning Commission. As soon as we get the approval, those school would be named after Baba Saheb Ambedkar in his memory.

SHRI RATILAL VERMA: Mr. Speaker, Sir, through you I would like to know what will be the minimum number of the children in the Central residential schools (Ashram Schools) and what special facilities will be given to them by the Government.

SHRI SITARAM KESRI: Each Ashram school will have about 8 classes and each class will have 35 to 45 students. Thus one school may have about 400 students in all. 44 schools are to be opened and in all there will be about 32000 students.

SHRI RATILAL VERMA: I would like to know what special facilities the Government will peovide to them ? (Interruptions).

SHRI SANDIPAN BHAGWAN THORAT: Mr. Speaker, Sir, hon. Minister has stated in his reply that 44 Ashram Schools would be opened for the Scheduled Tribes but no details have been given about those schools which would be opened for Sched-

uled Caste children. I want to know whether the Government propose to open schools for those Scheduled Castes who live in backward areas and where drop-out rate is very high. I want to know whether such schools would be opened for Scheduled Caste children also.

SHRI SITARAM KESRI: I have said just now that we have sent a scheme for opening Ashram schools for Scheduled Caste girls to the Planning Commission and I hope that as soon as we get approval, schools will certainly be opened for them. I have also said that they will be dedicated to the memory of Baba Saheb Amebedkar.

MR. SPEAKER: Question No. 124 has been transterred. Question Number 125: Shri Mumtaz Ansari.

[English]

Rapid Action Force

125. SHRI MUMTAZ ANSARI:
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have taken any decision to form the Rapid Action Force for handling communal riots;

(b) if so, the details thereof;

(c) the time by which it is likely to be formed; and

(d) the procedure to be followed for making recruitment to the force?

THE MINISTER OF HOME AFFIARS (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) The force will have a composite character and it will be more officer-oriented than standard battallions of CRPF. Mem-